



2026:DHC:2971



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 09.04.2026*

+ **CRL.M.C. 2683/2026 & CRL.M.A. 10874/2026**

NIKHIL KAPOOR AND ANR

.....Petitioners

Through: Ms. Muskan, Ms. Shakshi Gupta and  
Ms. Arpita Prakash, Advocates

versus

STATE AND ANR

.....Respondents

Through: Mr. Hemant Mehla, APP for the State  
with SI Vikram Singh  
Mr. Hanu Parashar and Mr. Rohan  
Bhatia, Advocates for R-2 with R-2 in  
person.

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 411/2024 of PS Welcome for offence under Section 498A/406/506/34 IPC and Section 3/4 Dowry Prohibition Act on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. Learned APP for the State accepts notice and submits that State has no objection to this petition.



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3. Respondent no. 2 identified by IO/SI Vikram Singh also accepts notice.
4. Keeping in mind the nature of dispute, I have spoken with respondent no. 2 and she submits that they have settled all their matrimonial disputes and now they are living together happily since 01.09.2024. No issue was born from their wedlock. Respondent no. 2 specifically states that she does not wish to pursue prosecution of petitioner.
5. Having spoken with respondent no. 2, I am satisfied that it would in the interest of justice not to push the parties through a full dress trial.
6. Therefore, the petition is allowed and FIR No. 411/2024 of PS Welcome for offence under Section 498A/406/506/34 IPC and Section 3/4 Dowry Prohibition Act as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA  
(JUDGE)**

**APRIL 9, 2026**  
**'rs'**